

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 301**  
**(IB)-689(ND)2020**  
**New IA-1986/2024**

**IN THE MATTER OF:**

**M/s. T & D Hospitality India LLP**

**... Applicant/Petitioner**

**Versus**

**M/s. Explo Media Private Limited**

**... Respondent**

**Under Section: 9 of IBC, 2016 (Liq.)**

**Order delivered on 08.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Deepali Aggarwal, Adv. Sataroop Das, Adv.  
Lakhan Singh

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1986/2024:** The IA is preferred for taking 3<sup>rd</sup> Progress Report on record.  
For the reasons stated therein, **the IA stands allowed** and the 3<sup>rd</sup> Progress  
Report is taken on record, subject to just all exceptions.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**